2017 <u>IN THE HIGH COURT AT CALCUTTA</u> <u>APPELLATE SIDE</u>

No. 1850 – A

Dated, Calcutta, the 11th April, 2017

From : Subhasis Dasgupta, Registrar (Judicial Service), High Court, Appellate Side, <u>Calcutta</u>.

To :

- 1) The District Judge of all Districts including Andaman & Nicobar Islands .
- 2) The Chief Judge, City Civil Court, Calcutta
- 3) The Chief Judge, City Sessions Court, Calcutta
- 4) The Chief Judge, Presidency Small Causes Court, Calcutta
- 5) Members of Registry, The Hon'ble High Court at Calcutta.
- 6) The Secretary, Judicial Department, Government of West Bengal
- 7) The Director, West Bengal Judicial Academy

Sub. : Filling up of the 2 (two) posts of Judicial Member in West Bengal <u>Administrative Tribunal.</u>

Sir,

I am directed to inform that following the notification bearing No.1513-F(H) dated 15.03.2017 duly published by the Finance Department, (Audit Branch), Government of West Bengal, on the above matter, the Hon'ble Court is also uploading the self same matter in the Court's website for information of all the eligible and willing members of the West Bengal Judicial Service (WBJS).

You are, therefore, requested to inform all the eligible officers of WBJS of your respective judgeships to visit the Court's website and submit application, if any, in the prescribed proforma alongwith other requisites sought for therein, and forward the same to the Office of the undersigned so as to reach **on or before 18.04.2017** positively for consideration at this end.

Yours faithfully,

Sd/-

Registrar (Judicial Service)

ADVERTISEMENT

Government of West Bengal Finance Department <u>Audit Branch</u>

No 1513 - F(H) Dated : 15-03-2017

Applications in prescribed format are invited from qualified persons to fill up 2 (two) posts of Judicial Members and 1 (one) post of Administrative member in the West Bengal Administrative Tribunal. Details of selection procedure, qualification, term of office and status of service along with format of application may be accessed from the following websites:

(i) <u>www.wbfin.nic.in</u> (ii) <u>www.egiyebangla.gov.in</u>

The last date of receipt of application in the office of the Principal Secretary, Finance Department, Government of West Bengal, Nabanna, 325, Sarat Chatterjee Roac, Shibpur, Howrah-711 102 is 28-04-2017. If application received after the due date it will not be considered.

Applicants are requested to super-scribe on the envelope containing the application as " Application for post of Judicial Member or Administrative Member (whichever is applicable), West Bengal Administrative Tribunal."

Principal Secretary

ANNEXUR

APPLICATION FORM

The Principal Secretary, Finance Department, Government of West Bengal, Nabanna, 12th Floor 325, Sarat Chatterjee Road, Howrah- 711 102

Sir,

То

In response to you advertisement for filling up a post of Judicial Member Administrative Member in the West Bengal Administrative Tribunal appearing, I would like to offer myself as a candidate for the same. My bio-date furnished below:-

			· · · · · · · · · · · · · · · · · · ·
1.	Name (In capital letters)	•	
2.	Permanent Address	- <u> </u>	
3.	Present Address		
4.	Phone Number (Landline & Mobile)		
5.	Age as on the date of application (Please	: .	
	attach attested copy of valid documents for		
	age proof)		•
6.	Educational Qualification	- •	
7.	Present Post (if any)	+	
8.	Tenure (s) in the requisite post/post(s), with		
	dates (May be given in attached sheet, duly		
	authenticated)		
9.	Experience (May be given in attached sheet,	•	
:	duly authenticated, in particular, in dealing	1.	
	with recruitment, and matters concerning		
	recruitment to civil service of the State,	:	
	service matter to civil services of the State,		•
-	any local or other authority or corporation		
	controlled or owned by the State Govt. etc.		
	and all other experiences)		
10.	Languages known		

To the best of my knowledge, I do hereby confirm that I fulfil the required qualification, as per The Administrative Tribunals Act, 1985 (as amended) to be eligible for consideration as a Administrative Member/Judicial Member(as applicable) of the West Bengal Administrative Tribunal.

Yours faithfully,

Dated :

ANNEXURE - II

Government of West Bengal Finance Department <u>Audit Branch</u> Brief particulars regarding Selection of Judicial Member,

West Bengal Administrative Tribunal

Applications are invited for the post of Judicial Member, West Bengal Administrative Tribunal in plain white paper in the prescribed format in a closed cover, addressed to Principal Secretary, Finance Department, Government of West Bengal, Nabanna, 325, Sarat Chatterjee Road, Shibpur, Howrah- 711 102. The application must reach the office of the Finance Department, Government of West Bengal within 28-04-2017.

	· · ·	PARTICULARS
1.	No. of Post	2(two)
2.	Selection Procedure	Selection will be made out of the list of applicants forwarded
	Rule 5(2) of the	by the Judicial Department, Government of West Bengal and
Administrative		applicants responding to the advertisement
	Tribunals (Procedures	Candidates who are in service should submit the application
	for appointment of	through proper channel. An advance copy of the application
	Members) Rules, 2006.	should also be sent directly to the Principal Secretary, Finance
		Department at the above mentioned address.
		Applications, as received, will be screened by the Selection
		Committee and on the basis of the screening, the Committee
		will recommend name(s) of successful candidates.
3.	Qualification	The applicant shall not be qualified for appointment
	Selection 6(2)(b) of the	as Judicial Member, unless he is or qualified to be a Judge
	Administrative	of a High Court or he has for at least two years held the post
	Tribunals Act, 1985.	of a Secretary to the Government of India in the
		Department of Legal Affairs or the Legislative Department
	1	including Member-Secretary, Law Commission of India or
		held a post of Additional Secretary to the Government of
		India in the Department of Legal Affairs and Legislative
		Department at least for a period of five years.
:		
4.	Term of Office	A Member shall hold office as such for a term of five years
	Selection 8(2) of the	from the date on which he enters upon his office extendable by
	Administrative	one more term of five years;
	Tribunals Act, 1985.	Provided that no Member shall hold office as such after he has
		attained the age of sixty-five years.
5.	Condition of Service	The conditions of service of Chairman and Members shall be
	Section 8(3) of the	the same as applicable to Judges of the High Courts.
	Administrative	
	Tribunals Act, 1985.	
	Note : The applicante	are advised to refer to the Administrative Tribunals Act 198

Note : The applicants are advised to refer to the Administrative Tribunals Act, 1985 (as